PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF CHAMATKAR.NET (INDIA) LIMITED (FORMERLY KNOWN AS AVON PROPERTIES LIMITED)

(Registered Office –A/120, Gokul Arcade, Sahar Road, Vile Parle (East), Mumbai- 400 057)
Tel. No.: 28220323/28383889 Fax No: 28242220

This public announcement is being issued by the Manager to the Offer, Aryaman Financial Services Limited, on behalf of M/s Shreenath Finstock Pvt. Ltd., Mr. Kishor P. Ostwal, Mrs. Sangita K. Ostwal and M/s K P Ostwal (HUF) (hereinafter referred to as **'Acquirers')** pursuant to Regulation 10 and 12 and other provisions of Chapter III and in compliance with the Securities & Exchange Board of India Substantial Acquisition of Shares and Takeovers (SAST) Regulations 1997 and subsequent amendments thereto (hereinafter referred to as the "Regulations").

1. Background to the Offer

a. The Board of Directors of Chamatkar.Net (India) Limited (CNL / Target Company) (Formerly known as Avon Properties Limited) had pursuant to a Special Resolution passed by the members of the Company in their Extra-Ordinary General Meeting held on July 01, 2003 allotted 6,60,980 6% Redeemable Non-Cumulative Preference Shares of Rs.10/- each to Neil Information Technology Ltd. (NITL) and 11,15,100 Equity Shares of Rs.10/- on preferential basis to the Shareholders of NITL in proportion of one Equity Share of Rs.10/- each for every two Equity share of Rs.5/- each of NITL held. As per the terms of the Agreement entered into with NITL, an application was filed with The Stock Exchange, Mumbai, for listing 11,15,100 Equity Shares. The said Exchange vide its letter no: List/sg/rk/sum/2003 dated 2nd August, 2003 asked the Company to approach SEBI for its no objection/relaxation for not making disclosure as per Clause 13.1A of the SEBI (Disclosure and Investor Protection) Guidelines, 2000. Subsequently, the Board of Directors in its meeting held on 16th August, 2003 thought it prudent to approach the members for passing a Special Resolution u/s 81(1A) of the Companies Act, 1956 for ratification and therefore another resolution was passed by the members in the EGM held on 16.09.03 as required under the SEBI (DIP) Guidelines.

b. Pursuant to the resolution dated July 01, 2003, the acquirers M/s Shreenath Finstock Pvt. Ltd., having its registered office at A/120, Gokul Arcade, Opp. Garware House, Sahar Road, Vile Parle (East), Mumbai-400 057, Mr. Kishor P. Ostwal residing at F/201, Aditya Apts, Old Nagardas Road, Andheri (E) Mumbai-400 069, Mrs. Sangita K. Ostwal residing at F/201, Aditya Apts, Old Nagardas Road, Andheri (E) Mumbai- 400 069 and M/s. K P Ostwal (HUF) residing at F/201, Aditya Apts, Old Nagardas Road, Andheri (E) Mumbai- 400 069 had been allotted a total of 344550 equity shares of Rs.10/- each at Rs. 10/- per share on July 7, 2003 constituting 25.34% of the enhanced paid up equity share capital of the target company. The price of Rs. 10/- per share has been arrived at in terms of the Guidelines for preferential Allotment prescribed by SEBI. The said equity shares are subject to lock-in as per the aforementioned Guidelines.

c. The preferential allotment of equity shares to the acquirers has attracted provisions of Regulation 10 and 12 of the SEBI (SAST) Regulations, 1997. In view of this, the Acquirers are now making an open offer to the public shareholders of M/s. Chamatkar.net (India) Limited to acquire up to 2,72,020 equity shares of Rs. 10/- each forming 20% of the post preferential issue equity share capital of the company at a price of Rs. 10/- per share ("Offer Price") for cash. Out of the 2,72,020 equity shares to be acquired by the acquirers 1,31,770 shares are unlisted as of the date of this public announcement.

d. The offer is not subject to any minimum level of acceptance and is not a conditional offer. The Acquirers will acquire all the equity shares of CNL that are tendered in valid form in accordance with the terms and conditions set out herein and in the Letter of Offer to be sent to the shareholders.

e. The Acquirers Mr. Kishor P. Ostwal and Mrs. Sangita K. Ostwal, holding directorship in M/s Shreenath Finstock Pvt. Ltd. are also directors on the board of M/s Chamatkar.net (India) Ltd (target company) appointed at the board meeting held on 6th August, 2002.

f. Prior to the preferential allotment, the Acquirers did not hold any shares in the Target Company.

g. As on date, the manager to the offer, Aryaman Financial Services Limited, does not hold any shares in the target company.

h. The equity shares of M/s Chamatkar.net (India) Ltd are listed on The Stock Exchange, Mumbai (BSE). The shares of the company are infrequently traded within the meaning Regulation 20 of the SEBI (SAST) Regulations. The number of shares traded during the preceding 6 calendar months prior to the month in which this public announcement was to be made was 1100 shares.

i. The offer price of Rs. 10/- per share has been arrived at as per the Regulation 20 (5) of the SEBI Takeover Regulations taking into account the following:

   (i) The negotiated price under the agreement, which in this case is not applicable. (Regulation20 (5)(a)).

   (ii) The Acquirers have been allotted 344550 Equity shares constituting 25.34% of the enhanced paid up equity share capital of the target company through preferential allotment vide resolution passed by the shareholders at the EGM held on 01/07/2003. The shares have been allotted at Rs. 10/- per share. (Regulation 20(5)(b)).

   (iii) Other financial parameters based on the audited results of the company as on 31.03.2004 such as: Book Value of Rs. 9.22 EPS Rs. (0.72) and Return on net worth of is nil (Regulation 20(5)(c))

Since the Preferential allotment of shares was made on July 7, 2003, as per the SEBI (SAST) Regulations the Public announcement should have appeared latest by July 10, 2003. Hence, the average weekly high and low of prices of the equity shares of the target company in Stock Exchange, Mumbai for the period from January 2003 to June 2003 has been considered for computation of offer price. **Further the offer price so computed would be enhanced by interest payable at 10% P. A., for the period of delay in making the Public Announcement.**

3. Information about the Acquirers: -

1. The Acquirers – Mr. Kishor Ostwal and Mrs. Sangita Ostwal are related to the extent that they are husband and wife.
2. The net worth of all the Acquirers have been certified by Arun S. Jain & Co, Chartered Accountants (membership no. 43161 of Mr. Arun S. Jain), having their office at Mezzanine floor, Kothari mansion, 357 S.V.P Road, Prathana Samaj, Mumbai – 400 004, Telephone No. : 022 2387 7431 vide their certificates dated 04.03.2005 and 09.03.2005.

3.1 M/S. SHREENATH FINSTOCK PVT. LTD (SFPL)

a. Shreenath Finstock Private Limited is a Private Limited Company incorporated on 28.12.94 under the name of Shreenath Finstock Pvt. Ltd. The registered office of the company is presently situated at A/120, Gokul Arcade, Sahar Road, Vile Parle (East), Mumbai- 400 057) Tel. No.: 28220323 Fax No: 28242220

b. The Company was promoted by Mr. Bharat H Parajia and Mr Kishor P Ostwal, who were also the first directors of the company The company is presently engaged in the business to act as consultants, advisors and undertakes and carries on all kinds of financial and other operations. The present directors of SFPL are Mr. Kishor P Ostwal and Mrs. Sangita K Ostwal.

c. The Authorised Share Capital of the company as on 31.03.04 is Rs. 5.00 lacs, divided into 50,000 equity shares of Rs.10/- each. The issued and subscribed capital of the company is Rs. 4.45 lakhs divided into

44450 equity shares of Rs. 10/- each fully paid up and There are no calls in arrears and no partly paid up shares in the company.

d. The total income of the Company as on 31.03.2004 was Rs. 12.25 Lacs with a net loss of Rs. (2.81) lacs. The net worth of the company was Rs. 40.56 lacs. The book value per share as on 30.03.2004 was Rs 23.05, the earning per share was Rs. (1.61) and return on net worth was nil

3.2 MR. KISHOR P. OSTWAL

Mr. Kishor Punamchand Ostwal, aged 42 years old, is residing at F-201, Aditya Apts, Old Nagardas Road, Andheri (East), Mumbai- 400 069. Mr. Kishor Ostwal, Director of the Company, is a FCA and has to his credit varied, extensive knowledge, and practical experience in administration and general management. He is an outstanding expert in Taxation and in the field of Finance and Corporate Laws. The net worth of Mr. Kishor P Ostwal as on 08.03.2005 was Rs. 13.10 lacs.

3.3 MRS. SANGITA K. OSTWAL

Mrs. Sangita K Ostwal, aged 38 years old, and wife of Mr. Kishor Ostwal, is residing at F-201, Aditya Apts, Old Nagardas Road, Andheri (East), Mumbai- 400 069. She is a B.Com graduate and has around 5 years of experience in Software industry with specialization in web designing, programming and various internet related activities. The net worth of Mrs. Sangita K Ostwal as on 08.03.2005 was Rs. 12.40 lacs.

The Acquirers Mr. Kishor Ostwal and Mrs. Sangita Ostwal are the directors in Shreenath Finstock Private Ltd, Neil Information Technology Ltd and also in the target company.

3.4 M/s. K P OSTWAL (HUF)

M/s K P Ostwal (HUF) situated at F-201, Aditya Apts., Old Nagardas Road, Andheri (East), Mumbai- 400 069 Tel. No.. 022-30963411 / 28383889 was formed on 01.06.1996 and till date no business or any other activity had been carried out by it. Mr. K P Ostwal is the Karta of HUF.

4. Information of the Target Company

1. **Chamatkar.net (India) Limited (CNL)** is a Public Limited Company incorporated on 12.04.82 under the name of Avon Properties Limited in the state of West Bengal. The Company obtained a fresh certificate of Registration on transfer of the registered office from one state to another state i.e. from West Bengal to Maharashtra on 19th June, 1986 The name of the company was subsequently changed to Chamatkar.net (India) Limited on 13.08.03 and a fresh certificate of incorporation was obtained from the Registrar of Companies.

2. The registered office of the company is presently situated at A/120, Gokul Arcade, Sahar Road, Vile Parle (East), Mumbai- 400 057 Tel No. (022) 28220323 / 28383889 Fax. No. (022) 28242220.

3. The company was incorporated with the main object of carrying on the business of contractors of land, buildings, machinery, plant, and other movable and immovable properties of any description. The Company amended its main objects by passing the special resolution by postal ballot on 21.06.03, to develop, design, search, renovate, amend, import, export, and to deal in all types of computer peripherals and to carry on the business of developing websites, solutions, electronic commerce and other value added services.

4. The Company was originally promoted by Mr. Omprakash Sanghai, Mr. Ashutosh Sanghai and Mr. Arvind Sanghai. The company was taken over by the present promoter during 2002 and all the SEBI formalities related to the takeover had been completed. The present directors of CNL are Mr.

Kishor P Ostwal , Mrs. Sangita K Ostwal, Mr Nand Kishor Chaturvedi and Mr. Mayur Shantilal Doshi

5. The company was earlier engaged in the business of Real Estate i.e. purchase and sale of properties, trading & investment in shares. Presently the company has acquired the running business i.e. financial portal named www.chamatkar.net (India) Ltd. from M/s Neil Information Technology Limited (NITL). Therefore, consequent upon this acquisition it has become the sole/main activity of the company. Further, this portal is well known in the name of 'Chamatkar.net' and to reflect the activity, the name of the company was changed from Avon Properties Limited to Chamatkar.net (India) Limited. Chamatkar.net is pioneer in the field of providing advisory services/contents on stock market through internet and provides SMS services. Chamatkar.net has over 20000 viewer base and is expanding vertically.

6. The Authorised Share Capital of the company is Rs. 205.00 lacs divided into 13,70,000 equity shares of Rs. 10/- each and 680000 6% Redeemable Non Cumulative Preference shares of Rs 10/- each. The issued and subscribed capital of the company is Rs. 202.11 lacs divided into 13,60,100 equity shares of Rs. 10/- each amounting to Rs. 136.01 lacs and 660980 6% Redeemable Non Cumulative Preference shares of Rs 10/- each fully paid up amounting to Rs. 66.10 lacs. There are no calls in arrears and no partly paid up shares in the company. On 07.07.03, the company had allotted 11,15,100 equity shares of Rs. 10/- each fully paid up to the shareholders of Neil Information Technology Limited (NITL) on preferential allotment basis in consideration of acquiring the business from NITL.

7. The equity shares of CNL are listed on the Mumbai Stock Exchange. The listing of 11,15,100 equity shares allotted to the shareholders of NITL on preferential allotment basis is pending before The Stock Exchange, Mumbai since August, 2003 due to non fulfillment of the SEBI (SAST) Regulations pursuant to the preferential allotment.

8. The total income of the Company as on 31.03.2004 was Rs. 57.60 Lacs with a net loss of Rs. 9.80 lacs. The net worth of the company was Rs. 191.45 lacs [Networth = Share capital (Equity + Preference) – Debit balance in P & L A/c]. The book value per share as on 31.03.2004 was Rs. 9.22 [Networth = (Total assets – Intangible assets – Liabilities – Preference Share capital) / No. of Equity shares] and the earning per share was Rs. (0.72) [EPS = PAT / No. of Equity shares] and return on net worth was nil

9. As regards compliance with Chapter II of the SEBI (SAST) Regulations by the target company, there has been a delay in the compliances of the regulations to the extent that upto 2002 the company has submitted the various reports to the stock exchanges vide the SEBI Regularisation Scheme 2002. Post 2002, the company has complied with all the regulations on time. The present promoters have complied with all regulations of Chapter II of the SEBI (SAST) Regulations within the specified time.

10. As informed by the Target company as regards the status of compliance with the listing requirement, the Target Company has complied with the listing requirements as and when required and that the shares were not suspended from trading at BSE at any point of time and no punitive actions were taken against the company by the BSE except to the extent that the company has received a letter from BSE dated December 21, 2004 as regards in principal approval of the shares allotted vide preferential allotment which shall be granted only after completion of all formalities relating to SEBI (SAST) Regulations.

5. Reason for the Offer and Future Plans about Target Company.

CNL had acquired the business from NITL for a consideration of Rs. 1,77,60,800/-. In lieu of consideration payable to NITL an agreement dated 04.06.2003 was entered into with NITL, wherein it was decided to pay consideration in form of 6,60,980 6% Redeemable Non-cumulative Preference Shares of Rs.10/- each to NITL and 11,15,100 Equity Shares directly to the shareholders of NITL on preferential basis in proportion of one Equity Shares of Rs.10/- each of the Company for every two Equity Shares of Rs.5/- each of NITL. The Board of Directors of CNL had pursuant to a Special Resolution passed by the members of the Company in their Extra-Ordinary General Meeting held on July 01, 2003 allotted the share as per the agreement dated 04.06.2003

Pursuant to the resolution the acquirers had been allotted 344550 equity shares of Rs.10/- each at Rs. 10/- per share constituting 25.34% of the enhanced paid up equity share capital of the target company. The preferential allotment of equity shares to the acquirers has attracted provisions of Regulation 10 and 12 of the SEBI (SAST) Regulations, 1997. In view of this, the Acquirers are now making an open offer to the public shareholders of the target company to acquirer up to 2,72,020 equity shares of Rs. 10/- each forming 20% of the post preferential issue equity share capital of the company.

The Acquirers do not have any intention to dispose of or otherwise encumber any assets of the Target Company in the next two years from the date of closure of the offer, except in the ordinary course of business with the prior approval of the shareholders.

6. Option In Terms Of Regulation 21(3)

Assuming full acceptance of the offer, the post offer voting capital with the public in the target company would not be less than 10% of the voting capital of the company and hence the option in terms of Regulation 21(3) is not applicable.

7. Statutory Approvals and Conditions of the Offer.

a. To the knowledge of the Acquirers no statutory approvals are required to acquire the shares that may be tendered pursuant to the Offer**.** If any other statutory approvals become applicable at a later date, the offer would be subject to such statutory approvals. In case the statutory approvals are not obtained, the Acquirer s will not proceed with the Offer.

b. Subject to the receipt of statutory approvals, the Acquirers shall complete all procedures relating to the Offer including payment of consideration within a period of 15 days from the Offer Closing Date to those shareholders whose share certificates and / or other documents are found valid and in order and are approved for acquisition by the Acquirers. In case of delay in receipt of any statutory approval, if any, SEBI has the power to grant extension of time to Acquirer for payment of consideration to the shareholders subject to Acquirers agreeing to pay interest as directed by SEBI under Regulation 22(12). If the delay occurs due to the willful default of the Acquirers in obtaining the requisite approvals, Regulation 22(13) will become applicable

8. Financial Arrangements

a. The Acquirers have adequate and firm financial resources to meet the financial requirements of the offer in terms of Regulation 16(xiv). The sources of funds shall be through internal resources of the Acquirers. No borrowing from Bank/ Financial Institution is being made for the purpose. All the funds will be domestic and no foreign funds will be utilized.

b. The maximum purchase consideration payable by the Acquirer in the case of full acceptance of the offer i.e. 272020 equity shares @ Rs. 10 each is Rs. 27.21 lacs (Rupees Twenty Seven lacs twenty one thousand only) and interest for the delayed payment. In accordance with the Regulation 28 of the SEBI (SAST) Regulations, 1997 the Acquirer has deposited an amount of Rs. 7.83 lacs towards escrow amount with Corporation Bank, Vile Parle (East) Branch, Mumbai-57 i.e. in excess of 25% of the total consideration payable. The Manager to the offer has been duly authorized by the Acquirer to realize the value of escrow account in terms of the regulation.

c. M/s. Arun S. Jain & Co, Chartered Accountants, (Membership no. 43161 of Mr. Arun Jain), having their office at Mezzanine Floor, Kothari Mansion, 357, SVP Road, Prarthna Samaj, Mumbai-4, Tel. No. 23877431, have confirmed vide their certificate dated 04.03.05, that sufficient resources are available with the Acquirers to fulfill its obligations under the offer.

d. Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the offer in accordance with the Regulations.

e. The Manager to the offer confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill offer obligations.

9. Other Terms of the Offer

a. The Letter of Offer together with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders of CNL (except the Acquirers) whose names appear on the Register of Members of CNL at the close of the business on 28.03.2005 (the Specified Date).

b. Shareholders who wish to tender the shares will be required to send the Form of Acceptance cum Acknowledgement, Original Share Certificate (s) and Transfer Deed (s) duly signed to the Registrar to the Offer either by hand delivery during normal business hours Monday to Friday 11.00 a.m. to 4.00 p.m., Saturdays 11.00 a.m. to 2.00 p.m. (excluding Bank Holidays) or by Registered Post on or before the close of the offer i.e. 28.05.2005 in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance cum Acknowledgement.

c. All owners of shares, registered or unregistered (except the Acquirers), who own the shares at any time prior to the closure of the offer are eligible to participate in the offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares Offered, Distinctive Numbers, Folio No., together with the Original Share Certificate(s), valid transfer deed(s) and a copy of the contract note issued by the broker through whom they acquired their shares. No indemnity is required from the unregistered owners.

d. In case of non-receipt of the Letter of Offer, eligible persons may send their acceptance to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Distinctive Nos., Folio No., No. of shares offered, along with documents as mentioned above, so as to reach the Registrar to the Offer on or before the close of the Offer, i.e. 28.05.2005.

e. The Registrar to the Offer will hold in trust the shares, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of the Target Company, who have accepted the offer, until the cheques/ drafts for the consideration and/ or the unaccepted shares/ share certificates are dispatched/ returned.

f. Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at the shareholders/ unregistered owners sole risk to the sole/ first shareholder.

g. Shares, if any, that are subject matter of litigation wherein the shareholder (s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the offer. The Letter of Offer in some of the cases, wherever possible, would be forwarded to the concerned statutory authorities for further action at their end.

h. In accordance with Regulation 22(5)(A) of the Takeover Regulations, shareholders who have tendered requisite documents in terms of Public Announcement and Letter of Offer shall have option to withdraw acceptance tendered up to 3 working days prior to the Offer Closing Date. The withdrawal option can be exercised by submitting the Form of Withdrawal (separately enclosed with the Letter of Offer) and the copy of the acknowledgement received from the Registrar to the Offer while tendering the acceptance together with the following details:

Name, address, distinctive numbers, folio number, number of shares tendered/ withdrawn.

i. The market lot for shares is of 50 shares.

j. Schedule of Activities pertaining to the Offer is given below:

ACTIVITY	**DAY & DATE**
Public Announcement	March 17, 2005 (Thursday)
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	March 28, 2005 (Monday)
Last date for a Competitive Bid	April 7, 2005 (Thursday)
Date by which Letter of Offer to be posted to the shareholders.	April 30, 2005 (Saturday)
Date of Opening of the Offer	May 9, 2005 (Monday)
Last date for revising the offer price/ Number of shares	May 18,2005 (Friday)
Last date for withdrawal of acceptance by the shareholders	May 24, 2005 (Tuesday)
Date of Closure of the Offer.	May 28, 2005 (Saturday)
Date by which acceptance/ rejection under the Offer would be communicated and the corresponding payment for the acquired shares and/or the unaccepted shares/ share certificates will be dispatched/ credited.	June 11, 2005 (Saturday)

8. General

a. Shareholders who have accepted the offer by tendering the requisite documents, in terms of the Public Announcement/ Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer" i.e. 28.05.2005 by the filling the withdrawal form attached herewith. The withdrawal form is also available on the SEBI website (www. sebi.com).

b. The Acquirers, and the Target Company have not been prohibited by SEBI from dealing in securities in terms of directions issued u/s. 11B of SEBI Act.

c. If there is any upward revision in the offer price before the last date of revision (i.e. 18.05.2005) or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where the original public Announcement appeared. Such revised offer price would be payable to all the shareholders who have tendered their shares any time during the offer and have been accepted under the offer.

b. If there is competitive bid:

* **The public offers under all the subsisting bids shall close on the same date.**
* **As the offer price cannot be revised during 7 working days prior to the closing date of the offers/ bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender acceptance accordingly.**

c. Pursuant to Regulation 13 of the Regulations, The Acquirers have appointed Aryaman Financial Services Limited as Manager to the Offer and Mondkar Computers Private Limited as the Registrar to the offer.

d. The Acquirers accept full responsibility for the information contained in this Announcement and also for the obligations of the Acquirers as laid down in the Regulations.

e. For further details please refer to the Letter of Offer and the Form of Acceptance cum Acknowledgement. This Public Announcement is also available on SEBI's website at www.sebi.gov.in Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at www.sebi.gov.in from the offer opening date i.e. 09.05.2005 and apply in the same.

Issued by: MANAGER TO THE OFFER **Aryaman Financial Services Limited**, 208, Maker Chamber V, 2^{nd} Flr., Nariman Point, Mumbai-400021. Tel: (022) 22845716/22826464 Fax: 22883134 Email: afsl@vsnl.com Contact Person: Ms. .Manisha Srivastava	**REGISTRAR TO THE OFFER** **Mondkar Computers Private Limited** 21, Shakil Niwas, Opp. Satya Saibaba Temple, Mahakali Caves Road, Andheri (East), Mumbai-400 093 Tel: 022-28257641/ 28366620 Telefax: 022-28211996 Email: mcplrt@bom7.vsnl.net.in Contact Person: Mr. Ravi Utekar

On behalf of Acquirer:

M/s Shreenath Finstock Pvt. Ltd., registered office at A/120, Gokul Arcade, Opp.Garware House, Sahar Road, Vile Parle (East), Mumbai- 400 057,
Mr. Kishor P. Ostwal and Mrs. Sangita K. Ostwal residing at F/201, Aditya Apts, Old Nagardas Road, Andheri (East), Mumbai- 400 069
sM/s K P Ostwal (HUF) situated at F/201, Aditya Apts, Old Nagardas Road, Andheri (East), Mumbai-400069

Place**:** Mumbai Date: 16-03-2005